

Trading Corporation and National Mineral Development Corporation over the purchasing price of iron ore; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE). (a) Yes, Sir.

(b) The National Mineral Development Corporation asked for a change-over from Free On Board Trimmed to Free On Rail basis for price. Agreement on purchase price for iron ore upto 31st March, 1975, has since been reached between the two corporations on 4th January, 1974.

**Ceiling on Individual Income and Expenditure**

9875 SHRI G Y KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether his Ministry favours a ceiling on individual income and also on expenditure;

(b) whether the Planning Commission has also approved of it; and

(c) if so, the salient features thereof?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). While no formal ceiling on an individual's income or expenditure is proposed, fiscal measures taken from time to time such as enhancement in the rates of ordinary and additional Wealth Tax and Gift Tax together with the introduction of Wealth Tax on agricultural land, Estate Duty etc., and the partial integration of both agricultural and non-agricultural components of a tax payer's income for purposes of determining the rates of income tax on non-agricultural income will, by and large, achieve the same objective.

**Realisation of Foreign Exchange from Export of Cardamom**

3876. SHRI RAMACHANDRAN KADANNAPPALLY:  
SHRI K P. UNNIKRISHNAN:

Will the Minister of COMMERCE be pleased to state:

(a) whether foreign exchange has not been realised in full from Cardamom export taking into account the quantum of exports;

(b) if so, the reasons therefor;

(c) the total value of the exports and the total amount remitted; and

(d) the measures taken to check the malpractices of exporters?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE). (a) to (d). Information is being collected and will be laid on the Table of the House.

**Rejection covering to certain Firms refused by General Insurance Corporation**

9877 SHRI RAMACHANDRAN KADANNAPPALLY:  
SHRI K. P. UNNIKRISHNAN:

Will the Minister of FINANCE be pleased to state:

(a) whether General Insurance Corporation has refused the rejection covering to certain firms for export of frog legs to U.S.A. while it was allowed to some other firms; and

(b) if so, the reasons for these discriminations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). In view of the adverse trend of claims arising on account of the large scale rejection of frozen frog-legs exported from this country, by the Food Drug Administration, authorities in U.S.A. it has been decided by the General Insurance Corporation of